

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 51/MP/2016**

Subject : Application under Sections 142 and 146 of the Electricity Act, 2003.

Date of hearing : 26.4.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Bharat Aluminum Company Limited

Respondent : Chhattisgarh State Power Transmission Co. Ltd.

Parties present : Shri Prashanto Chandra Sen, Advocate, BALCO  
Shri Shivanshu Singh, Advocate, BALCO  
Shri Udayan Verma, Advocate, BALCO

**Record of Proceedings**

Learned counsel for the petitioner submitted that present petition has been filed seeking direction to the respondent to pay UI dues for the period from 1.6.2011 to 30.9.2013. Learned counsel further submitted that the Commission vide orders dated 30.10.2014 and 9.10.2015 in Petition Nos. 134/MP/2011 and 124/RC/2015 respectively directed the respondent to settle the payment of UI dues. However, despite repeated reminders, the respondent is not complying with the Commission's direction.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondent. The Commission directed the petitioner to serve copy of the petition on the respondent by 6.5.2016.

3. The Commission directed the respondent to file its reply, on affidavit, by 24.5.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 8.6.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 16.6.2016.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Law)**